

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

104

C.P. (I.B) No.339/KB/2018


Present:1. Hon'ble Member (J) Shri Jinan K.R  
2. Hon'ble Member (J) Shri M. B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>rd</sup> May 2018, 10.30 A.M

Name of the Company	Tavrida Electric A.G-Vs- Tavrida Electric India Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


Anurban Ray, Adv  
Anuraj Agrawal, Adv  
Arnez Garg, Adv

Operational  
Creditor

  
31/5/18

NUPUR CHOUDHURI  
PRACTICING COMPANY  
SECRETARY

Corporate  
Debtor

  
3/5/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Pr. CS entered appearance for the corporate debtor and sought further time to file Authorisation along with the Board Resolution and reply affidavit. Time is granted.

Authorisation along with the Board Resolution is to be filed within 3 days. Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For further consideration list it on 12/07/2018.

Sd

(M.B. Gosavi)  
Member (J)

Sd

(Jinan K.R.)  
Member(J)